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Supply of LPG

- 825. SHRI SYDAIAH KOTA: Will the PRIME MINISTER be pleased to state:
- (a) the action proposed for supply of LPG to rural areas of Andhra Pradesh; and
- (b) the Government propose to meet the demand of rural people in view of fuel shortages?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) and (b). On account of product constraint, at present new LPG distributorships are opened by Public Sector Oil Companies subject to viability, in a phased manner, only in urban areas with a population of 20,000 and above. The distributors of Public Sector Oil Companies register customers residing in their market area in the urban centres. Connections in rural areas are released only on the recommendation/sanction of Members of Parliament and in Hilly areas and rural areas adjoining the urban areas, where the jurisdiction of non-viable distributorships is extended to make them viable. Persons staying within the areas of operation of the distributorships are free to register for new connections.

[Translation]

Backlog for SCs/STs

- 826. SHRI KACHARU BHAU RAUT : Will the PRIME MINISTER be pleased to state :
- (a) the backlog in regard to reservation for SCs/STs in various States, State-wise;
- (b) the difficulties if any being faced in clearing the backlog;
- (c) whether persons from other categories have been appointed against the reserved posts; and
- (d) if so, the details thereof in this regard with particular reference to Maharasthra?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): (a) to (d). Information regarding backlog of reservation for the Scheduled Castes/Scheduled Tribes in services/posts under the administrative control of States is not maintained in Central Government.

[English]

Centrally Sponsored Schemes

- 827. SHRI BADAL CHOUDHURY: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:
 - (a) whether the Government have any proposal to

- transfer the centrally sponsored schemes to the State Government:
- (b) if so, the details thereof and by when the proposed transfers are likely to be affected;
- (c) whether the State Governments can exercise any control or play any role in the matter of grants given to the NGO's, and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. YOGINDER K. ALAGH): (a) and (b). It has been decided by the Government that all the Centrally Sponsored Schemes in operation at present, will be reviewed. A paper which will inter-alia include the suggestions regarding the schemes that could be transferred to the States would be put up for a final decision to the National Development Council.

(c) and (d). The various Ministries/Departments of the Central Government have their respective Guidelines/Schemes under which grants-in-aid are sanctioned to the Non Governmental Organisations (NGOs). In so far as the Rural Development sector is concerned, the Council for Advancement of People's Action and Rural Technology (CAPART) provides projectised assistance to take up need based projects as per the laid down norms. Certain selected State Governments are represented in the General Body and the Executive Committee of the Council which manage its affairs. Besides, CAPART has six Regional Committees which are authorised to process and sanction proposals of NGOs upto Rs. 5 lakhs. Some of the Rural Development Secretaries are also represented on it. The joint collaborative machinery at the National Level constituted under the chairmanship of the Deputy Chairman of Planning Commission has recommended that every State Government should set up a cell of their own to facilitate smooth functioning of NGOs and to bring about a closer interface between Government functionaries and the NGOs. Some State Governments do arrange periodic discussion with NGO Groups to resolve their operational problems.

Housing in Concurrent List

- 828. SHRI PRAMOD MAHAJAN: Will the PRIME MINISTER be pleased to state:
- (a) whether the Federation of Indian Chambers of Commerce and Industry have urged the Government to include housing in the concurrent list to enable the State and Central Governments to jointly tackle the problem of housing in the country;
 - (b) if so, the reaction of the Government thereto;
- (c) whether the Government propose to bring a suitable legislation in this regard;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) In the workshop on "Legal and Procedural Impediments in Housing and Urban Development" organised by the Federation of Indian Chambers of Commerce and Industry on the 30th July, 1996 in New Delhi, a suggestion in this regard was put forward.

(b) to (e). No such proposal is under the consideration of Government. Although housing is basically a State level activity, the Central Government supplements the efforts of the State Governments to meet housing requirement for various target groups, by providing financial assistance under several Central and Centrally sponsored schemes. The Government do not envisage any appreciable benefit to accrue by including 'housing' in the Concurrent List.

Land Oustees

- 829. SHRI TARIQ ANWAR: Will the PRIME MINISTER be pleased to state:
- (a) whether the NHPC has acquired agriculture land of local rural people for its projects in Bihar;
- (b) whether there is a provision to employ these people whose land has been required by the authority for the purpose;
- (c) if so, the number of such people who have been appointed in these projects so far;
- (d) whether compensation has been given to the land oustees;
 - (e) if so, the details thereof; and
 - (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI): (a) NHPC has acquired 47.47 acres of agricultural land from local people out of the total land requirement of 56019.60 acres for Koel Karo Hydro-electric Project in Bihar.

- (b) and (c). Provision exists for employment of land oustees of Koel Karo Project under the State employment of Bihar as per the rehabilitation package approved by the Supreme Court. So far 70 oustees have been given employment.
- (d) to (f). Yes. Sir. An amount of Rs. 7.00 lakhs was distributed to the land owners as compensation during 1985 for the 47.47 acres of land acquired so far by NHPC.

Mukta Panna Oil Field

- 830. SHRI UTTAMSINGH PAWAR : Will the PRIME MINISTER be pleased to state :
- (a) the names of firms who have submitted their tenders for development of proven oil wells in Bombay High, namely Mukta Panna Oil and Ravva Oil wells in the Godawari offshore:
- (b) whether the said wells were classified as low in field at the time of inviting tenders and if so, the details thereof; and
- (c) the names of the firms to whom the contracts were awarded alongwith the terms and conditions?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) The name of firms who submitted their bids for development of Mukta, Panna and Ravva oil fields are given below:

Name of company/consortium	Field
1	2
Reliance Industries Ltd., India, Enron Exploration Company, USA.	Panna
Reliance Industries Ltd., India, Enron Exploration Company, USA.	Mukta
Hyundai Heavy Industries, South	Panna +
Korea, Essar Oil Ltd., India	Mukta (Joint)
Dan Offshore Energy Corporation (DOEC). USA Albion International Resources, USA.	
Hindustan Oil Exploration Company (HOEC), India.	Panna
Hindustan Oil Exploration Company (HOEC), India	Mukta + Panna (Joint).
Essar Oil Limited, India	Panna
Bombay Offshore Supplies and Services (BOSS), India, Kalyani Steel Ltd., India.	Panna
Bombay Offshore Supplies and Services (BOSS). India. Kalyani Steel, Ltd., India.	Mukta

Two of the bids were for joint development of Panna and Mukta while other bids were for Panna and Mukta fields separately.

Name of company/consortium	Field
Petronas Carigali, Malaysia Hindustan Oil Exploration Company (HOEC), India.	Ravva
Occidental, USA, Essar, India	
Videocon, India, Command	